

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No. 596/2020

(Arising out of impugned final judgment and order dated 16-12-2019 in MCRC No. 45260/2019 passed by the High Court of M.P. Principal Seat at Jabalpur)

DR. RAJNISH SHARMA

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

(With IA No. 13090/2020 - EXEMPTION FROM FILING O.T.)

Date : 18-05-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
HON'BLE MR. JUSTICE NAVIN SINHA  
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s)

Mr. Rishab Sancheti, Adv.  
Mr. Raghvendra Singh, Adv.  
Mr. K. Paari Vendhan, AOR

For Respondent(s)

Mr. Arjun Garg, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Two weeks' time is granted to Shri Arjun Garg, learned counsel appearing on behalf of the respondent-State of Madhya Pradesh, to first file his vakalatnama, after which, counter affidavit may be filed within the same period.

Rejoinder, if any, may be filed within two weeks thereafter.

List the matter thereafter.

(NIDHI AHUJA)  
AR-cum-PS

(NISHA TRIPATHI)  
BRANCH OFFICER